

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated 21 FEB 1995

APPLICATION NO: 568 of 1995

APPLICANTS:- Sri. G. A. D'Souza, Bangalore  
V/S.

RESPONDENTS:- The General Manager, Bangalore  
Telecom Dist and others.

To

① Dr. M. S. Nagaraja,  
Advocate no. 11,  
2nd floor, 1st cross,  
Sujatha Complex,  
Gandhinagar,  
Bangalore-9.

② The Divisional Engineer Telecom (Rural)  
Bangalore Telecom ~~Dist~~ Dist, Bangalore-9. A copy  
~~of application (in duplicate) is attached also~~  
~~works~~ as directed by the Tribunal for r/a.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 10.02.95

Issued on  
21/02/95

DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.568/1995

FRIDAY THIS THE TENTH DAY OF FEBRUARY, 1995

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN  
MR. T.V. RAMANAN MEMBER (A)

Shri E.A. D'Souza,  
aged about 48 years,  
residing at No.96/13,  
I st Cross, Lalji Nagar,  
Bangalore - 560027  
Applicant

( By Advocate Dr.M.S. Nagaraja )

v.

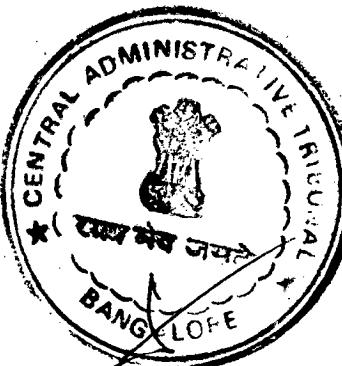
1. The General Manager,  
Banqalore Telecom District,  
Bangalore - 560009
2. The Chief General Manager,  
Telecom Quality Assurance Circle,  
No.61, Cock Burn Road,  
Bangalore - 560051
3. The Divisional Engineer Telecom  
(Rural), Bangalore Telecommunications  
District,  
Bangalore - 560009
4. P. Padmarajaiah, Major,  
Technical Supervisor Gr.III,  
Office of the Divisional  
Engineer(Telecom), Bangalore  
Telecommunications District,  
Bangalore - 560009

Respondents

OR D E R

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Having heard Dr.M.S. Nagaraja, learned  
counsel for the applicant who appears in support  
of this application which is posted for admission  
today, we find that the applicant had made a



representation profiling his grievances as per Annexure A-7. We are told that the said representation is still pending. Under the circumstances, all that we need do is to direct Respondent No.3 to dispose of the aforesaid representation within two months from the date of receipt of a copy of this order. If the applicant still feels aggrieved by any order that may be passed, it will be open to him to approach this Tribunal for any relief available to him. A copy of the application herein may also be sent to Respondent No.3 for information. No costs.

Sd/-

MEMBER (A)

Sd/-

VICE CHAIRMAN



TRUE COPY

19/10/95  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore